

CP NO. 96(ND)/2012  
RT No.26/2016

Santosh Rachna & Anr.

...Petitioners

Versus.

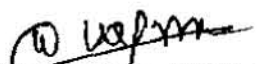
M/s New Suraj Transport Co. Pvt. Ltd.

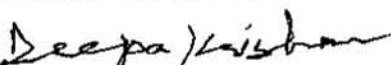
...Respondents

Present: Mr. A.K.Kohli with Mr. Anshul Jain, Advocates for petitioners.  
Mr. Anurag Chopra, Advocate for respondent No.5.  
Mr. Neeraj Khanna, Advocate for respondent No.4.

Arguments heard. Reserved.

It is observed that the period for disposal of the case is expiring on 6.1.2017 as per the extension granted by the Hon'ble President, NCLT, New Delhi Bench vide his order dated 18.10.2016 in File No. 25/2/2016-NCLT. This matter was received by transfer from the Company Law Board and was taken up for the first time on 29.7.2016 by the Chandigarh Bench of the NCLT. The period of six months taken from 29.7.2016 would be expiring on 28.01.2017. Therefore, a request be again made to the Hon'ble President, Company Law Board, New Delhi Bench to seek time up to 28.01.2017 for disposal of the case.

  
(Justice R.P. Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member(Technical)

December 20, 2016  
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